

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 5<sup>TH</sup> MARCH, 2018 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

### **I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 5<sup>th</sup> March, 2018 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

### **II. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Atma Singh Gill, former Member of Parliament.
2. Chaudhary Manphul Singh, former Deputy Speaker of Haryana Legislative Assembly.
3. Shri Phool Chand, former Minister of State.
4. Chaudhary Ishar Singh Saini, former Member of Haryana Legislative Assembly.
5. Shri Pardeep Kumar Chaudhary, former Member of Haryana Legislative Assembly.
6. Smt. Veena Chhibber, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

|    |            |   |
|----|------------|---|
| 1. | A MINISTER | to lay on the Table the Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018.(Haryana Ordinance No. 1 of 2018).   |
| 2. | A MINISTER | to re- lay on the Table the Personnel Department Notification/ Corrigendum No. G.S.R.4/Const./Art.320/2017,dated the 27 <sup>th</sup> April, 2017 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India. |
| 3. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 4. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 5. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 6. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 7. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |

















|      |            |   |
|------|------------|---|
| 140. | A MINISTER | to lay on the Table the Revenue and Disaster Management Department Notification No. S.O.-1/C.A.30/2013/S. 109/2018, dated the 3 <sup>rd</sup> January, 2018, regarding the Haryana Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2018, as required under section 111 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. |
| 141. | A MINISTER | to lay on the Table the Finance Department Notification No. S.O.-5/C.A.40/1982/S. 89/2018, dated the 1 <sup>st</sup> February, 2018, regarding the Haryana Chit Funds Rules, 2018, as required under section 89 (3) of the Chit Funds Act, 1982.  |
| 142. | A MINISTER | to lay on the Table the Town & Country Planning Department Notification No.5479, dated the 9 <sup>th</sup> February, 2018, regarding the Haryana Development and Regulation of Urban Areas (Amendment) Rules, 2018, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.  |
| 143. | A MINISTER | to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2014-2015, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.  |
| 144. | A MINISTER | to lay on the Table the 16 <sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.  |
| 145. | A MINISTER | to lay on the Table the 17 <sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.  |
| 146. | A MINISTER | to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2015-2016, as required under section 104 (4) and 105 (2) of the Electricity Act, 2003.  |
| 147. | A MINISTER | to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.   |
| 148. | A MINISTER | to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2012-2013, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.   |
| 149. | A MINISTER | to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2013-2014, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.   |

**V. (i) PRESENTATION OF FOURTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:**

to present the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29<sup>th</sup> August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading maligned the dignity of the House.

**ALSO**

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**(ii) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:**

to present the third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under

patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

**ALSO**

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**(iii) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:**

to present the first Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25<sup>th</sup> October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

**ALSO**

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**CHANDIGARH:  
THE 4<sup>TH</sup> MARCH, 2018.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**